## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 321

TO BE ANSWERED ON THE 22<sup>ND</sup> JULY, 2025/ ASHADHA 31, 1947 (SAKA)

INCIDENTS OF CYBER CRIME TARGETING ELDERLY PEOPLE

### 321. SHRI M K RAGHAVAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of a rise in cyber crimes across the country during the last five years;
- (b) if so, the details of cyber crimes registered during the last five years and the steps taken to prevent financial cyber crimes;
- (c) whether a large number of elderly people have fallen prey to cyber crimes in the country, if so, the details thereof;
- (d) the details of measures taken to ensure that elderly people do not fall victim to cyber crimes;
- (e) the number of cyber crime complaints lodged by elderly persons in the country including details thereof and action taken thereupon; and
- (f) the details of financial cyber fraud cases reported in Kerala, district-wise?

#### ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI BANDI SANJAY KUMAR)

(a) to (e): The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication "Crime in India". The latest published report is for the year 2022. As per the data published by the NCRB, details of cases registered under cyber crimes(involving communication devices as medium/target) during the period from 2018 to 2022 are as under:

Cyber Crimes	Year								
Cases	2018	2019	2020	2021	2022				
registered	27,248	44,735	50,035	52,974	65,893				

Specific data regarding cyber crime complaints lodged by elderly persons in the country is not maintained separately by NCRB.

'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime and cyber crime against elderly persons through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the

States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes including cyber crime against elderly persons in a comprehensive and coordinated manner, the Central Government has taken steps which, inter-alia, include the following:

- i. The Ministry of Home Affairs has set up the 'Indian Cyber Crime Coordination Centre' (I4C) as an attached office to deal with all types of cyber crimes in the country, in a coordinated and comprehensive manner.
- ii. The 'National Cyber Crime Reporting Portal' (NCRP) (https://cybercrime.gov.in) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

- iii. The 'Citizen Financial Cyber Fraud Reporting and Management System' (CFCFRMS), under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. As per CFCFRMS operated by I4C, financial amount of more than Rs. 5,489 Crore has been saved in more than 17.82 lakh complaints so far. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.
- iv. A State of the Art, Cyber Fraud Mitigation Centre (CFMC) has been established at I4C where representatives of major banks, Financial Intermediaries, Payment Aggregators, Telecom Service Providers, IT Intermediaries and representatives of States/UTs Law Enforcement Agency are working together for immediate action and seamless cooperation to tackle cybercrime.
- v. So far, more than 9.42 lakhs SIM cards and 2,63,348 IMEIs as reported by Police authorities have been blocked by Government of India.
- vi. The Central Government has taken various initiatives to create cyber crime awareness which, inter-alia, include:-

- 1) The Hon'ble Prime Minister spoke about digital arrests during the episode "Mann Ki Baat" on 27.10.2024 and apprised the citizens of India.
- 2) A special programme was organized by Aakashvani, New Delhi on Digital Arrest on 28.10.2024.
- 3) Caller Tune Campaign: I4C is collaboration with the Department of Telecommunications (DoT) has launched a caller tune campaign with effect from 19.12.2024 for raising awareness about cybercrime and promoting the Cybercrime Helpline Number 1930 & NCRP portal. The caller tunes were also being broadcast in English, Hindi and 10 regional languages by Telecom Service Providers (TSPs). Six versions of caller tunes were played which cover various modus-operandi, namely, Digital Arrest, Investment Scam, Malware, Fake Loan App, Fake Social Media Advertisements.
- 4) The Central Government has launched a comprehensive awareness programme on digital arrest scams which, inter-alia, include; newspaper advertisement, announcement in Delhi Metros, use of social media influencers to create special posts, campaign through Prasar Bharti and electronic media, special programme on

Aakashvani and participated in Raahgiri Function at Connaught Place, New Delhi on 27.11.2024.

- 5) To further spread awareness on cyber crime, the Central Government has taken steps which, inter-alia, include: dissemination of messages through SMS, I4C social media (formerly X account Twitter) (@CyberDost), i.e. Facebook(CyberDostI4C), Instagram (CyberDostI4C), Telegram(cyberdosti4c), SMS campaign, TV campaign, Radio campaign, School Campaign, advertisement in cinema halls, celebrity endorsement, IPL campaign, campaign during Kumbh Mela 2025, engaged MyGov for publicity in multiple mediums, organizing Cyber Safety and Security Awareness weeks in association with States/UTs, publishing of Handbook for Adolescents/Students, digital displays on railway stations and airports across, etc.
- (f): As per the data published by the NCRB, details of cases registered under fraud under cyber crimes in districts of Kerala state during year 2018-2022 is at the Annexure.

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### Cases Registered under fraud under Cyber Crimes in the Districts of Kerala during 2018-2022

SL	Districts	2018	2019	2020	2021	2022
1	Alapuzha	1	0	0	0	4
2	Ernakulam Commr.	1	1	2	1	0
3	Ernakulam Rural	0	0	0	0	0
4	Idukki	0	0	0	0	0
5	Kannur City	0	0	0	0	0
6	Kasargod	0	1	0	2	0
7	Kollam Commr.	0	0	0	0	0
8	Kollam Rural	0	0	0	10	16
9	Kottayam	0	0	0	0	0
10	Kozhikode Commr.	6	1	1	2	0
11	Kozhikode Rural	1	0	0	0	6
12	Malappuram	0	0	2	0	0
13	Palakkad	0	0	0	0	0
14	Pathanamthitta	0	0	0	0	0
15	Railways	0	0	0	0	0
16	Thrissur Commr.	0	0	0	0	
17	Thrissur Rural	0	0	0	0	0
18	Trivandrum Commr.	5	9	0	0	0
19	Trivandrum Rural	0	1	0	1	0
20	Wayanadu	0	1	1	0	0
21	Crime Branch	0	0	0	0	0
22	Kannur Rural	-	-	-	0	0
	Total	14	14	6	16	26

Source: Crime in India

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